

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 99
3/2014

STATE OF U.P. Petition
er(s)

VERSUS

LATOORI & ANR Responde
nt(s)
(with appln. (s) for exemption from filing O.T.)

Date : 22/01/2016 This petition was called on for hearing today.

For Petitioner(s) Mr. Sandeepan Pathak, Adv.
Mr. C. D. Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The office report indicates that although by or
der dated 5.11.2015 of this Court four weeks time as last chance was given to
the Learned Counsel for the petitioner to take appropriate steps in
respect of deceased respondent No. 2, yet he has not done the
needful within the period stipulated in the order. Viewed in that
context, the matter shall be processed for listing b
efore the Hon'ble Judge in Chambers for further future directions
. Await orders. List thereafter.

(M V RAMESH)

H)
Signature Not Verified

Registra

r
MG
Digitally signed by
Madhu Grover
Date: 2016.01.22
16:45:24 SCT
Reason: